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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 434/2002

This the 20th day of February, 2002.

HON'BLE SHRI S.R.ADIGE, VICE-CHAIRMAN (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

John I. Hungu S/O Innocent Hungu,
Tanzanian National,
R/O C-3 (M.S.Flats),
Minto Road Complex,
New Delhi-110001.

... Applicant

(By Shri P.R.Toora, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of
Information & Broadcasting,
Samachar Bhawan, New Delhi-110001.

2. Chief Executive Officer,
Prasar Bharati, Mandi House,
New Delhi-110001.

3. Director General,
All India Radio,
Akashvani Bhawan, New Delhi. ... Respondents

O R D E R (ORAL)

Hon'ble Shri S.R.Adige, VC(A) :

Applicant seeks extension of the benefit of ACP Scheme by placing him in the higher grade of pay of Rs.10000-15200 w.e.f. 9.8.1999 with consequential benefits.

2. We have heard applicant's counsel Shri Toora who states that applicant has submitted various representations to respondents in this regard, which have not yet been replied to by them. The most recent representation is dated 19.2.2001 (Annexure P-8).

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3. If these submissions are correct, we dispose of this OA at this preliminary stage itself with a direction to respondents to dispose of the aforesaid representation by detailed, speaking and reasoned order under intimation to applicant, within six weeks from the date of receipt of a copy of this order.

4. If any grievance still survives, it will be open to applicant to agitate the same in appropriate original proceedings in accordance with law, if so advised.

5. Let a copy of the OA be enclosed with this order.

Kuldeep
(Kuldeep Singh)

Member (J)

Adige
(S. R. Adige)
Vice-Chairman (A)

/as/